

**GOVERNMENT OF INDIA  
PETROLEUM AND NATURAL GAS  
LOK SABHA**

UNSTARRED QUESTION NO:4926  
ANSWERED ON:26.08.2010  
BUSINESS IN AVIATION FUEL SECTOR  
Chowdhury Shri Adhir Ranjan

**Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:**

- (a) whether the Government proposes to allow private oil companies to operate their business in the aviation fuel sector;
- (b) if so, the details thereof;
- (c) whether the Government has decided to tighten the entry norms in permitting new private oil companies in the aviation fuel sector; and
- (d) if so, the details in this regard?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI JITIN PRASADA)

(a) to (d): As per the Resolution of Government of India dated 08.03.2002, the authorization to market transportation fuels, namely Motor Spirit (MS), High Speed Diesel (HSD) and Aviation Turbine Fuel (ATF) can be given to any company, subject to the company investing or proposing to invest Rs. 2000 crore in exploration and production (E&P), refining, pipelines or terminals. Oil Marketing Companies in Private Sector i.e. Reliance Industries Ltd. (RIL), Essar Oil Limited (EOL) and Shell India Markets Private Ltd. (SIMPL) have already been given authorization to market ATF.